

[Shri Nath Pal]

liament is the only body which is to be left out when such events are taking place and all that we are to be satisfied with is just looking into the next day's press and get any announcement on these important matters. Shri Subramaniam ought to have been persuaded by you, though it may not be obligatory, to give an explanation as to why he felt tempted upon to tender his resignation and what led him later on to withdraw it. In view of the background of the resignation this was a fair enough proposal that I made.

**Shri Ranga (Chittoor):** I have only one submission to make in addition to what my hon. friend, Shri Nath Pal, has said. If they had not said anything at all themselves, either of them, to the public, your ruling would be considered to deal with this problem completely and satisfactorily; but, unfortunately, I should say, to weaken that ruling what they have done is that no less a person than the Prime Minister came out to the public giving out whatever had happened as amongst themselves. Under those circumstances, either you suggest to them that they should conform to the usual conventions that, whatever happens amongst themselves as Ministers, they should not be talking about it in public; or, when they do it, they should be prepared to come to the House and make a statement giving all the details.

**Shri Nath Pal:** Only as a healthy convention.

**Mr. Speaker:** I cannot make a general rule. I have no powers to direct any minister to make a statement when he tenders his resignation, as is reported, and withdraws it or his resignation is not accepted. I have nothing further to do in that... (Interruption) Our rules only enjoin upon, or rather, give one privilege to, a Minis-

ter that if his resignation is accepted and he goes out, he has a right to make a statement. That is the only thing that is contained in our Rules; otherwise, we have nothing that we can enforce. Particularly, the Speaker cannot ask the Minister that because he tendered his resignation to his chief or boss, to the Prime Minister, he must make a statement here as to what were the reasons. I cannot do that.

12.50 hrs.

#### ELECTION TO COMMITTEE

##### ANIMAL WELFARE BOARD

**The Minister of Food and Agriculture (Shri C. Subramaniam):** I beg to move:

"That in pursuance of Section 5(1)(i) of the Prevention of Cruelty to Animals Act, 1960, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board, subject to the other provisions of the said Act."

**Mr. Speaker:** The question is:

"That in pursuance of Section 5(1)(i) of the Prevention of Cruelty to Animals Act, 1960, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board, subject to the other provisions of the said Act."

*The motion was moved.*

12.51 hrs.

#### INSURANCE (AMENDMENT) BILL\*

**The Minister of Finance (Shri T. T. Krishnamachari):** I beg to move for leave to introduce a Bill further to amend the Insurance Act, 1938.

\*Published in Gazette of India Extraordinary Part I, Section 2, dated 1965.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Insurance Act, 1938.

*The motion was adopted.*

**Shri T. T. Krishnamachari:** I introduce the Bill.

12.52 hrs.

**DEMANDS\* FOR SUPPLEMENTARY GRANTS (GENERAL)—1964-65**

**Mr. Speaker:** We will now take up the discussion and voting on the Supplementary Demands for Grants in respect of the Budget (General) for 1964-65.

**DEMAND NO. 1—MINISTRY OF COMMUNITY DEVELOPMENT AND COOPERATION**

**Mr. Speaker:** Motion moved:

"That a Supplementary sum not exceeding Rs. 40,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Ministry of Community Development and Cooperation'."

**DEMAND NO. 3—MINISTRY OF DEFENCE**

**Mr. Speaker:** Motion moved:

"That a Supplementary sum not exceeding Rs. 1,28,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Ministry of Defence'."

**DEMAND NO. 6—DEFENCE SERVICES—EFFECTIVE—AIR FORCE**

**Mr. Speaker:** Motion moved:

"That a Supplementary sum not exceeding Rs. 2,95,70,00 be granted to the President to defray the charges which will come in course of payment during the year ending

the 31st day of March, 1965, in respect of 'Defence Services—Effective—Air Force'."

**DEMAND NO. 19—MINISTRY OF FINANCE**

**Mr. Speaker:** Motion moved:

"That a Supplementary sum not exceeding Rs. 3,08,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Ministry of Finance'."

**DEMAND NO. 21—UNION EXCISE DUTIES**

**Mr. Speaker:** Motion moved:

"That a Supplementary sum not exceeding Rs. 55,50,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Union Excise Duties'."

**DEMAND NO. 22—TAXES ON INCOME INCLUDING CORPORATION TAX, ETC.**

**Mr. Speaker:** Motion moved:

"That a Supplementary sum not exceeding Rs. 28,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Taxes on Income including Corporation Tax, etc.'"

**DEMAND NO. 23—STAMPS**

**Mr. Speaker:** Motion moved:

"That a Supplementary sum not exceeding Rs. 8,19,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965 in respect of 'Stamps'."

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\*Moved with the recommendation of the President.